

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
OA No. 464 of 2006

Patna, dated the 22nd January, 2007

CORAML: The Hon'ble Mr.Jutice P.K.Sinha,VC
The Hon'ble Mr.S.N.P.N.Sinha,M[A]

Hari Nandan Ram .. Applicant
By Advocate: Mr. M.P.Dixit

versus ..

The Union of India & others .. Respondents
By Advocate: Mr.B.K Sinha

O R D E R

Justice P.K.Sinha, Vice-Chairman:-

This case has been listed in the supplementary cause list under the orders of this Tribunal when in the beginning of the sitting, it was mentioned by the learned counsel for the applicant, with consent of the learned counsel for the other side, that since the respondents have decided to reinstate the applicant with the same status, he may be allowed to withdraw this application as the reinstatement may not be possible during the pendency of this application. The learned counsel for the applicant also submits that the applicant would reserve right to go for legal redressal ^{if} so far as consequential reliefs are concerned, he is still aggrieved.

2. The learned counsel for the respondents has no objection to this prayer

2. The prayer is allowed and this application stands disposed of as withdrawn.


[S.N.P.N.Sinha]MA

cm


[P.K.Sinha]VC